

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) (a) While the Action Committee on Public Enterprises set up by Government made the study of the organisational aspect of the Fertilizer Corporation of India during 1971-72 no other high

power committee has gone into the working of the FCI.

(b) Does not arise.

(c) Government have decided to re-organise the Fertilizer Corporation of India and the National Fertilizer Ltd. into the following five companies.

| Name of the Company | Units/Division |
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| 1. Fertilizer Corporation of India : | Sindri (including Sindri Modernisation and Sindri Rationalisation) Gorakhpur, Talecher, Ramgundam and Korba. |
| 2. National Fertilizers Limited. | Nangal, Bhatinda and Panipat. |
| 3. Hindustan Fertilizer Corporation Limited. | Namrup, Haldia, Barauni and Durgapur. |
| 4. Rashtriya Chemicals & Fertilizers Ltd. | All Units of Trombay and gas based plants in the south of Bombay. |
| 5. Fertilizer (Planning & Development) India Ltd. | P & D Division of the FCI. |

The main purpose of the re-organisation of FCI/NFL is to avoid centralisation of decision making and powers in FCI and to bring about greater autonomy to the field units. This would result in greater efficiency in plant operation.

Registration of New Companies

4558. SHRI KANWAR LAL GUPTA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of new companies registered in the last one year ;

(b) the number of applications pending as on 28th February, 1978 for taking permission of becoming Manager Director or Director of a company ;

(c) has Government received complaints about the delay in permitting to become Director or Manager Director in the last one year ; and

(d) if so, give the number thereof and the action taken to expedite the process ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) 2522 Companies limited by shares were registered during the year 1977.

(b) 277 Statutory applications under Section 269 of the Companies Act, 1956

seeking the approval of the Central Government for the appointment/re-appointment of the Manager/Managing Director/whole-time Director were pending as on 28-2-1978.

(c) and (d). Some complaints were received during the last one year and these have been attended to. Action has also been taken recently to simplify the procedure to deal with such cases.

Grievances of Station Masters

4559. SHRI RAM PRAKASH TRIPATHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether All India Station Masters' Association has been agitating against interpolation in higher grades which has badly stopped their promotion in higher grades in comparison to other categories like Drivers, Guards in which no other categories come in higher grades ;

(b) why the interpolation is not done in initial grade as hardship exists in the initial grade and when their promotion chances come, the benefit is given to others ; and

(c) whether Government will look into the genuine demand and invite the Association to state their grievances ?